GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 4425

TO BE ANSWERED ON THE 23RD MARCH, 2021/ CHAITRA 2, 1943 (SAKA)

APPEALS MADE TO FOREIGNERS TRIBUNALS

4425. SHRI ABDUL KHALEQUE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of appeals made to Foreigners Tribunal within the stipulated 120 days by those who were excluded from the Final NRC list; and
- (b) the fate of those excluded from the final list; and
- (c) the remedial measures taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (c) Any person, not satisfied with the outcome of the decisions of claims and objections under paragraph 7 of the Schedule to the Citizenship (Registration of Citizens and Issue of National Identity Card) Rules, 2003 may prefer an appeal before the designated Foreigners Tribunal within a period of 120 days from the date of such orders. However, the final National Register of Indian Citizens (NRC) in Assam has not been issued. Consequently, certified copy of the rejection order has not been issued to the persons excluded from the final NRC. Hence, the number of appeals made to the Foreigners Tribunal by those excluded from the final NRC list is 'Nil' as on date.
